

**GOVERNMENT OF INDIA
STEEL
LOK SABHA**

UNSTARRED QUESTION NO:2833
ANSWERED ON:23.07.2009
ALLOTMENT/LEASING OUT OF LAND BY BSP
Rajaram Shri Wakchaure Bhausahb

Will the Minister of STEEL be pleased to state:

- (a) the details of the land area transferred to individuals, Non-Governmental Organizations and educational institutions out of the land acquired for Bokaro Steel Plant;
- (b) whether any land has been leased out to beneficiaries during the last three years till date;
- (c) if so, the details thereof alongwith the time period for which land has been allotted on lease;
- (d) the criteria adopted for allotting/leasing out the land;
- (e) whether any violation of the provisions of Land Acquisition Act, 1894 has come to the notice of the Government; and
- (f) if so, the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF STEEL(SHRI A. SAI PRATHAP)

(a) As per Company policy, no land has been transferred to individuals, non-governmental Organizations and educational institutions out of the land acquired for Bokaro Steel Plant.

(b) Yes, Sir.

(c) The details of allotment of land on lease from 01/04/2006 onwards till date is given below:

Sl. No	Name of Allottee	Date of Allotment	Purpose (Sq.Ft) lease	Area	Period of
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1) Shakri Kumar 15/07/2008 Spare Parts Shop 863.39 33 years
Goswami

2) Catholic Society 12/02/2009 Catholic Church 10890 33 years

3) Amit Reality Pvt. 07/02/2009 Multiplex/Shopping 87120 33 years
Ltd Mall

4) M/s Kamla 07/02/2009 Hyper Market & 87120 33 years
Construction Co. Allied Facilities

5) M/s Mahabeer 07/02/2009 Cultural Commercial 21780 33 years
Enterprises Complex

(d) The leasing out of land has been done as per prevailing SAIL Board Guidelines.

(e) No, Sir.

(f) Does not arise.